

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:356  
ANSWERED ON:07.09.2007  
PARTICIPATION OF NGOS AND VOS IN NREGS  
Rao Shri Kavuru Samba Siva

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of findings of social audit of projects done in different States under National Rural Employment Guarantee Act (NREGA) and the action taken thereon;
- (b) whether the Government proposes to invite Non-Governmental Organisations (NGOs) and Voluntary Organisations (VOs) to participate in the projects for the effective implementation of the scheme; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (c) A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (c) of Lok Sabha Starred Question No.356 to be answered on 7.9.2007

(a) Section 17(2) of the NREGA provides that the Gram Sabha shall conduct regular social audits of all the projects under the Scheme taken up within the Gram Panchayat. Accordingly, the Ministry had issued instructions to all States to complete social audit within three months. As per the reports received, the following issues have been highlighted:

- (i) Participation of women in large numbers
- (ii) Increasing awareness among wage earners of wage rates and need for timely payment of wages
- (iii) Need for strengthening capacity to meet demand for employment through additional staffing at Gram Panchayat level
- (iv) Need to improve maintenance of muster rolls and job cards
- (v) Worksite facilities need to be made available

States have been advised by the Ministry to take necessary action

(b)&(c) Applications had been called for from Civil Society Organisations/professional Institutions for undertaking the task of capacity building of local rural communities to access their entitlements and assert their rights under NREGA. The tasks to be undertaken include:

- (i) Social mobilization and awareness generation through door to door contact campaigns, village conventions, personal contact programmes.
- (ii) Training of NREGA workforce, members of village vigilance and monitoring committee, members of Gram Panchayat and Gram Rozgar sewak on NREGA procedures and their roles.
- (iii) Enabling local community to apply under NREGA for various entitlements covered under its legal Guarantee.
- (iv) Enabling NREGA workforce to verify the benefits due to them, inter alia, their muster rolls, job cards entries.

About 2500 applications have been received. CAPART, an Autonomous Body under the Ministry, has been entrusted the task of scrutiny and training to the Civil Society Organisation to enable them to undertake the activities listed above.